

tracted this news item because I have personally seen this unit myself and they are doing excellent work. But one thing is clear. When they purchase equipment from abroad, due to lack of co-ordination, when the equipment arrives in India, we find it is obsolete and could not be utilised. So, I request the Minister to see that this lack of co-ordination is minimised in further purchases. The only way to get out of this difficulty is self-sufficiency. I do not know if LRDE is making any serious effort to attain self-sufficiency.

**SHRI VIDYA CHARAN SHUKLA:** Yes, Sir. This laboratory is making serious efforts to achieve as much of self-reliance as possible in their own field. Whatever difficulty has arisen with regard to this equipment worth Rs. 4 lakhs, it is not really due to lack of co-ordination, but certain other reasons which have been gone into and we have taken steps to correct them.

I forgot to reply about the research paper. We have printed many papers by defence scientists in the last few years. In 1971 and 72, about 500 papers have been printed. This is within the constraint of security that we have to maintain. If the particular subject they are dealing with has been classified as secret or top secret, obviously the papers regarding that cannot be publicised. What I have said is about such matters which have not been classified as secret and therefore they were published in scientific journals or read in seminars. This indicates the good work that the Defence R & D is doing in this field.

12.45 hrs.

#### RE. QUESTION OF PRIVILEGE

**PROF. MADHU DANDAVATE** (Rajapur): Sir, I have given notice of a privilege motion. I may be permitted to make a statement on that. You may take your own decision on that.

**MR. SPEAKER:** I am sorry, it is not within the scope of the privilege motion.

**PROF. MADHU DANDAVATE:** The Chief Minister of Maharashtra made a statement at a meeting of the Chamber of Commerce & Industry in Bombay that the Centre is going to make a policy decision within two or three days and that 50 per cent of the food production would be made available to the free market and the rest would be taken over. Even though the Parliament is in session, the Chief Minister had the temerity to make such a statement when he was presiding over the meeting of the Chamber of Commerce and Industry. Since it is a policy matter of the Central Government, it is a contempt of the House and, therefore, a breach of privilege is committed by the Chief Minister of Maharashtra. So, I may be permitted to raise this issue.

**श्री अटल बिहारी वाजपेयी (ग्वालियर):** अध्यक्ष महोदय, अगर खाद्य नीति में कोई परिवर्तन हो तो उस की सूचना सदन को दी जानी चाहिए। वह अपना बता सकते हैं। और यह सूचना महाराष्ट्र के मुख्य मंत्री द्वारा नहीं, हमारे खाद्य मंत्री द्वारा दी जानी चाहिए।

**MR. SPEAKER:** When the Chief Ministers and other Ministers come here they may ask for a change in formulation of policy and make so many demands.

**श्री अटल बिहारी वाजपेयी:** उनका यह कहना कि केन्द्र की पालिसी बदलने वाली है यह आपत्तिजनक है।

**अध्यक्ष महोदय:** वह अगर पालिसी बता दे तब आप कह सकते हैं।

**श्री अश्वनाथ राव जोशी (शाजापुर):** यह सुनने में आ रहा है कि खाद्य मंत्रालय का सारा बोटाला दूर करने के लिए नामक जो कं. यहाँ बुलाया जा रहा है तो क्या इस बात को समझ कर वह पहले से वे बस्तुएं दे रहे हैं ?

PROF. MADHU DANDAVATE: Do you not think that it is wrong for the Chief Minister to say something about the Centre when the Parliament is in session?

MR. SPEAKER: I am sorry, I am not allowing it.

PROF. MADHU DANDAVATE. Suppose other Ministers of the States also make statements or announcements about the change of policy by the Centre in their respective States, would you permit that especially when the Parliament is in session? Would it not be setting up a bad precedent?

MR. SPEAKER. Many Ministers of the State Governments come here and argue with the Centre that their approach or policy in a particular matter is not correct. The Central Minister might say that they are going to reconsider it. If the State Minister happens to mention it on his return to the State, what is wrong about it?

PROF. MADHU DANDAVATE. The Chief Minister said that in two days the decision would be changed and there would be a re-orientation of the food policy.

SHRI P. G. MAVALANKAR (Ahmedabad): That too, when the Parliament is in session.

MR. SPEAKER: No. I do not accept the contention of the hon. Member even for the future, when they do not give the details of the new policy.

SHRI ATAL BIHARI VAJPAYEE. The Chief Minister of Maharashtra has said that 50 per cent of foodgrains will be sold in the open market and the Government will take over only 50 per cent. This is a departure from the established policy. This is a serious matter. The statement should have come from the Agriculture Minister here, not from the Chief Minister of Maharashtra. Are we to take it that the policies are now being framed by the Chief Minister? (*Interruptions*)

12.51 hrs.

#### PAPERS LAID ON THE TABLE

DRAFT SCIENCE AND TECHNOLOGY PLAN, 1974—79

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY (SHRI C SUBRAMANIAM): I beg to lay on the Table a copy of the Draft Science and Technology Plan 1974—79—Volume I and II [*Placed in Library See No. L1 6535/74*]

ANNUAL REPORT ON THE WORKING AND ADMINISTRATION OF COMPANIES ACT, 1956, COST ACCOUNTING RECORDS (BULK DRUGS) RULES, 1974 AND REPORTS OF MRTPC.

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDA BRATA BARUA): I beg to lay on the Table—

- (1) A copy of the Annual Report (Hindi and English versions) on the working and administration of the Companies Act, 1956 for the year 1972-73, under section 638 of the said Act. [*Placed in library. See No. IT 6536/74*]
- (2) (i) A copy of the Cost Accounting Records (Bulk Drugs) Rules, 1974, published in Notification No. G.S.R. 130(E) in Gazette of India dated the 14th March, 1974, under sub-section (3) of section 642 of the Companies Act, 1956.
- (ii) A statement explaining the reasons for not laying simultaneously the Hindi version of the above Notification. [*Placed in library. See No. LT-6537-74*].
- (3) (i) A copy each of the following Reports of the Monopolies and Restrictive Trade Practices